

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 512/98

New Delhi, this the 14th day of October, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Viney Kumar Singal  
s/o Shri Bachan Lal, aged 29 years,  
R/o Flat No. 264,  
Pocket G-5, Sector -16.  
Rohini, Delhi-85.

...Applicant  
(By Advocate: Shri A.K. Singla)

Vs.

Govt. of Delhi through

1. Government of Delhi,  
Through the Chief Secretary, Delhi Administration,  
5, Sham Nath Marg, Delhi-10054.
2. The Director,  
Directorate of Training and Technical Education,  
Block-C, Vikas Bhawan,  
New Delhi-110002.
3. The Joint Director,  
Directorate of Training and Technical Education,  
Block-C, Vikas Bhawan,  
New Delhi-110002.
4. Sh. Ajay Vashisht,  
(Ex Principal, Basic Training Centre)  
I.T.I. Malviya Nagar, New Delhi.
5. The Principal,  
Basic Training Centre, Pusa,  
New Delhi-110012.
6. Sh. S.S. Gahlot,  
The D.D.O. and Office Superintendent,  
Basic Training Centre, Pusa,  
New Delhi-110012. .... Respondents  
(By Advocate: Sh. S.K. Gupta proxy for Sh. B.S. Gupta)

O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

We have heard Sh. A.K. Singla, counsel for applicant and Sh. S.K. Gupta proxy for Sh. B.S. Gupta, counsel for respondents, at length. This OA has been

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filed by the applicant aggrieved by the action of the respondents in not releasing his salary/earned wages from the month of April 1997 to February 1998.

2. It is no longer disputed that during the pendency of the OA payment of the salary has been made to the applicant. However, the learned counsel for the applicant strenuously urged before us that due to non-payment of salary by the respondents the applicant has had to suffer a lot and that, therefore, the respondents should be directed to pay interest on the delayed wages.

3. In reply, learned counsel for the respondents has taken us through the charts annexed to the counter reply filed by the respondents a perusal of which shows that the applicant has been frequently absenting himself from duty though on medical grounds. We are inclined to agree with the contention of the learned counsel for the respondents that before paying salary to the applicant a decision had to be taken about the sanction of the leave and only then payment could be made. It is true that some delay has been made by the respondents in taking the decision on this question but we are convinced that the delay is not inordinate or unreasonable. Accordingly, we are not persuaded by the contention of the learned counsel for the applicant that in the facts and circumstances of the case the respondents should be directed to pay any interest or costs of this litigation.

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4. For the foregoing reasons this OA is hereby disposed of as having been rendered infructuous and the applicant's claim for interest is rejected. No order as to costs.

*Signature*  
( S.P. BISWAS )

Member (A)

*Signature*  
( T.N. BHAT )

Member (J)

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